

**Reservation for Physically Handicapped Persons in Banks**

4973. SHRI GAYA PRASAD KORI: Will the Minister of FINANCE be pleased to state:

(a) whether there is any reservation in recruitment for physically handicapped persons in banks;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the number of physically handicapped employees in the banks at present?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). In terms of the instructions on the subject, public sector banks have to provide reservations in direct recruitment to their clerical and sub staff cadres in favour of the physically handicapped persons at the rate of 3 per cent (1% each for the visually handicapped, hearing handicapped and the orthopaedically handicapped).

(d) As per the available information, the representation of the physically handicapped persons in the clerical and sub staff cadres of the public sector banks, as on 31.12.90 is as follows:

<i>Category</i>	<i>Visually handicapped</i>	<i>Hearing handicapped</i>	<i>Orthopaedically handicapped</i>
Clerical	357	507	3906
Sub-Staff	81	172	1650

[English]

**B.C.C.I.'s Financial Assistance to Pakistan**

4974. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether the Bank of Credit and Commerce International had financed Pakistan's clandestine nuclear programme;

(b) if so, whether Bank also acted as a conduit for arms supply of Punjab and Kashmir militants operating from the Pakistani territory;

(c) if so, the facts thereof; and

(d) the action taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Presently, there is no evidence available to substantiate that BCCI (C) Ltd. Bombay financed Pakistan's nuclear programme or acted as a conduit for supply of arms to Punjab and Kashmir militants. In terms of the power vested with them under Section 30 (1 B) of the Banking Regulation Act, 1949, Reserve Bank of India have ordered a special audit with a view to collect further information on the working of the BCCI Bombay branch.

**Review on Working of Corporate Sector**

4975. DR. KARTIKESWAR PATRA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to review the working of corporate sector and regulate the new public equity/debenture issues;

(b) whether the Government have set up any machinery to protect the interests of investors; and

(c) if so, the action taken in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Issues of securities are regulated under the provisions of the Capital Issues (Control) Act, and through guidelines issued by the Government from time to time.

(b) and (c). The interests of investors are protected through the administration of the relevant provisions of the Companies Act, the Capital Issues (Control) Act and the Securities Contracts (Regulation) Act. The Securities and Exchange Board of India (SEBI) has also been set up with a view to providing healthy and orderly growth of capital market as also for ensuring investor protection.

#### Family Courts

4976. SHRI P.P. KALLAPERUMAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Family Courts established so far, State/Union Territory-wise and

the places where each of these is situated;

(b) the total number of presiding officers of Family Courts as on date;

(c) whether women are preferred in the appointment of presiding officers of the family courts; and

(d) if so, the percentage of women presiding officers out of the total number of presiding officers of the family

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): (a) As per available information, a total number of 30 Family Courts have so far been set up, the details of which are given in the attached statement.

(c) Yes, Sir. necessary guidelines have been issued to all the States/Union Territories that they should as far as possible give preference to women in the matter of appointment of Judges in the Family Courts; and

(b) and (d). The information is being collected and will be laid on the Table of the House.

#### STATEMENT

*Statement in Reply to Lok Sabha Unstarred Question No. 4976 for 20th December, 1991*

#### *State wise Break up of Family Courts set up so far*

S.No.	Name of State/UT	Places where Family Courts are situated	No. of Courts established.
1.	Karnataka	Bangalore	2
2.	Orissa	Cuttack	1
		Rourkela	1